

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 398/99

Date of Order : 12.3.99

BETWEEN :

M. Masthan

.. Applicant.

AND

1. The Union of India, rep. by
its Secretary to Govt. of India,
Ministry of Finance (Dept. of Revenue),
North Block, New Delhi.

2. Chairman.
Central Board of Excise & Customs,
North Block, New Delhi.

3. Commissioner II of Customs & Central
Excise, Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. Masthan
(Party-in-Person)

Counsel for the respondents

.. Mr. B.N. Sharma

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADM.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

I As per Hon'ble Shri B.S.Jai Parameshwar, M(J) X
Applicant in person. Mr. M.C.Jacob for Mr. B.N.Sharma,

learned standing counsel for the respondents.

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2. The applicant herein was issued with a charge memo dated 25.10.94 for certain irregularities. The enquiry had been completed by 20.10.97 and the applicant had submitted his representation against the findings of the enquiry officer on 17.12.97. The disciplinary authority has to pass the final order.

3. Since the disciplinary authority has not passed the final order the applicant has filed this OA (praying for a direction to the respondents authorities to dispose of the disciplinary proceedings early and issue final orders on the enquiry report within a month or two. Since the enquiry report is available with the department for the past 16 months, there is no justification for further delay.

4. After considering the averments made in the OA we feel it proper to direct R-3 to finalise the charge memo dated 25.10.97 in accordance with the rules within 2 months from the date of receipt of a copy of this order and advise the applicant also within that date. R-3 is directed to comply with the above order as it is stated that R-3 is the disciplinary authority in this case.

5. The OA is disposed of at the admission stage itself.
No costs.

(B.S. JAI PARAMESHWAR)

Member (Judl.)

12.3.97

(R.RANGARAJAN)

Member (Ad mn.)

Dated : 12 th March, 1999
(Dictated in Open Court)

Copy to:

1. HDHNJ
2. HHRP M(A)
3. HOSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 12/3/99

ORDER/JUDGEMENT

MA./RA./CP. No. 398/99

IN

O.A. NO. 398/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

8 copies

